

THE PART B STATES (LAWS) ACT, 1951

ACT NO. 3 OF 1951

[22nd February, 1951.]

An Act to provide for the extension of certain laws to Part B States.

BE it enacted by Parliament as follows:—

1. Short title and commencement.—(1) This Act may be called The Part B States (Laws) Act, 1951.

(2) It shall come into force on such date¹ as the Central Government may, by notification in the Official Gazette, appoint.

2. Definition.—In this Act, “appointed day” means the date on which this Act comes into force.

3. Extension and amendment of certain Acts and Ordinances.—The Acts and Ordinances specified in the Schedule shall be amended in the manner and to the extent therein specified, and the territorial extent of each of the said Acts and Ordinances shall, as from the appointed day and in so far as any of the said Acts or Ordinances or any of the provisions contained therein relates to matters with respect to which Parliament has power to make laws, be as stated in the extent clause thereof as so amended.

4. Construction of references to laws not in force in Part B States.—Any reference in any Act or Ordinance specified in the Schedule to a law which is not in a Part B State shall, in relation to that State, be construed as a reference to the corresponding law, if any, in force in that State.

5. Construction of references to authorities where new authorities have been constituted.—Any reference, by whatever form of words, in any law for the time being in force in a Part B State to any authority competent at the date of the passing of that law to exercise any powers or discharge any functions in that State shall, where a corresponding new authority has been constituted by or under any Act or Ordinance now extended to that State, have effect as if it were a reference to that new authority.

6. Repeals and savings.—If immediately before the appointed day, there is in force in any Part B State any law corresponding to any of the Acts or Ordinances now extended to that State, that law shall, save as otherwise expressly provided in ²[this Act], stand repealed:

Provided that, the repeal shall not affect—

(a) the previous operation of any law so repealed or anything duly done or suffered thereunder, or

(b) any right, privilege, obligation or liability acquired, accrued or incurred under any law so repealed, or

(c) any penalty, forfeiture or punishment incurred in respect of any offence committed against any law so repealed, or

(d) any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid;

and any such investigation, legal proceeding or remedy may be instituted, continued or enforced, and any such penalty, forfeiture or punishment may be imposed as if this Act had not been passed:

Provided further that, subject to the preceding proviso, anything done or any action taken (including any appointment or delegation made, notification, order, instruction or direction issued, rule, regulation, form, bye-law or scheme framed, certificate obtained, patent, permit or licence granted or registration effected) under any such law shall be deemed to have been done or taken under the corresponding

1. 1st April, 1951, *vide* notification No. S.R.O. 312, dated 7th March, 1951, *see* Gazette of India, Extraordinary, Part II, sec. 3.

2. Subs. by Act 48 of 1952, s. 3 and the Second Schedule, for “the Act” (w.e.f. 1-8-1952).

provision of the Act or Ordinance as now extended to that State, and shall continue to be in force accordingly, unless and until superseded by anything done or any action taken under the said Act or Ordinance.

7. Power to remove difficulties.—(1) If any difficulty arises in giving effect in any Part B State to the provisions of any Act or Ordinance now extended to that State, the Central Government may, by order notified in the Official Gazette, make such provisions or give such directions as appear to it to be necessary for the removal of the difficulty.

(2) In particular, and without prejudice to the generality of the foregoing power, any such notified order may—

(a) specify the corresponding authorities within the meaning of section 5;

(b) provide for the transfer of any matter pending before any Court, tribunal or other authority, immediately before the appointed day, to any corresponding Court, tribunal or other authority for disposal;

(c) specify the areas or circumstances in which, or the extent to which or conditions subject to which, anything done or any action taken (including any of the matters specified in the second proviso to section (6) under any law repealed by that section shall be recognised or given effect to under the corresponding provision of the Act or Ordinance as now extended.

THE SCHEDULE

(See section 3)

ACTS

The Caste Disabilities Removal Act, 1850

(21 of 1850)

Long title and preamble.—For “the territories subject to the Government of the East India Company” substitute “India”.

Section 1.—For “the territories subject to the Government of the East India Company” substitute “India” and for “in the Courts of the East India Company and in the Courts established by Royal Charter within the said territories” substitute “in any Court”.

After section 1, add the following section, namely:—

“2. *Short title and extent.*—(1) This Act may be called the Caste Disabilities Removal Act, 1850.

(2) It extends to the whole of India except the State of Jammu and Kashmir.”

The Indian Fatal Accidents Act, 1855

(13 of 1855)

Renumber section 1 as section 1A and before section 1A, as so renumbered, insert the following, namely:—

“1. *Short title and extent.*—(1) This Act may be called the Fatal Accidents Act, 1855.

(2) It extends to the whole of India except the State of Jammu and Kashmir.”

The Indian Penal Code

(Act 45 of 1860)

Throughout the Code, unless otherwise expressly provided, for “the States” substitute “India”.

Preamble.—For “the whole of India except Part B States” substitute “India”.

Section 1.—For “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 17.—Omit “Part A”.

For *section 18*, substitute:—

‘18. India.—“India” means the territory of India excluding the State of Jammu and Kashmir.’

Section 75.—Omit “or” at the end of clause (a) and omit clause (b).

Section 124.—For “Governor” wherever it occurs substitute “Governor or Rajpramukh”.

Section 131.—In the Explanation, for “the Indian Army Act, 1911” and “the Indian Air Force Act, 1932” substitute “the Army Act, 1950” and “the Air Force Act, 1950”, respectively.

Section 139.—For “the Indian Army Act, 1911” and “the Indian Air Force Act, 1932” substitute “the Army Act, 1950” and “the Air Force Act, 1950”, respectively.

Section 216.—Omit “or under the Fugitive Offenders Act, 1881”.

Section 294A.—For “a lottery organized by the Central Government or the Government of a Part A State or a Part B State” substitute “a State lottery”.

Section 366B.—After “any country outside India” insert “or from the State of Jammu and Kashmir” and omit the words beginning with “and whoever with such intent or knowledge” and ending with “or by another person”.

The Press and Registration of Books Act, 1867

(25 of 1867)

Throughout the Act, unless otherwise expressly provided, for “the States” substitute “India”.

Long title and preamble.—For “the whole of India except Part B States” substitute “India”.

Section 1.—(1) After the definition of “editor”, insert:—

‘ “India” means the territory of India excluding the State of Jammu and Kashmir’.

(2) Omit the definition of “States”.

The Indian Divorce Act, 1869

(4 of 1869)

Long title.—Omit “in India”.

Section 2. —For “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 3.—(1) In item (a) of clause (1), for “Part A State” substitute “Part A State or Part B State”.

(2) In item (b), for “Ajmer” substitute “Ajmer and Vindhya Pradesh”.

(3) After item (f), insert the following, namely:—

“(ff) in relation to Manipur and Tripura, the High Court of Assam”.

Section 17A.—For “The State Government of any State within which any High Court established by Letters Patent exercises jurisdiction” substitute “The Government of the State within which any High Court exercises jurisdiction” and omit the second paragraph.

The Indian Evidence Act, 1872

(1 of 1872)

Throughout the Act, unless otherwise expressly provided, for “the States” substitute “India”.

Section 1.—For “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 3.—For the definitions of “State” and “States” substitute:—

‘ “India” means the territory of India excluding the State of Jammu and Kashmir’.

Section 37.—For “an Act of the Legislature of a Part A State or a Part C State” substitute “a State Act”.

Section 79.—For “in a Part B State” substitute “in the State of Jammu and Kashmir”.

Section 86.—(1) In the first paragraph—

(a) omit “a Part B State or of”;

(b) for “such Part B State or country” substitute “such country”;

(c) for “that State or country” substitute “that country”.

(2) In the second paragraph, omit “a Part B State or” and for “in and for that Part B State or country” substitute “in and for the country”.

The Special Marriage Act, 1872

(3 of 1872)

Section 1.—For “except Part B States” substitute “except the State of Jammu and Kashmir”.

The Indian Contract Act, 1872

(9 of 1872)

Section 1.—For “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 10.—For “Part A States and Part C States” substitute “India”.

The Indian Christian Marriage Act, 1872

(15 of 1872)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the States of Travancore-Cochin, Manipur and Jammu and Kashmir”.

¹[After the definition of ‘church’, insert the following definition]:—

‘ “India” means the territory comprised in the States to which this Act extends’.

Section 5.—For “Part A States and Part C States” substitute “India”.

Section 27.—For “a Part A State or a Part C State” substitute “India”.

The Government Savings Banks Act, 1873

(5 of 1873)

Section 1.—For “except Part B States” substitute “except the State of Jammu and Kashmir”.

After section 1, insert the following as section 2:—

“2. Act not to apply to deposits in Anchal Savings Bank.—This Act shall not apply to any deposits made in the Anchal Savings Bank of the State of Travancore-Cochin, and, notwithstanding anything contained in this Act, any law in force in the said State immediately before the commencement of the Part B States (Laws) Act, 1951, relating to such deposits, shall continue to apply thereto as if that law had not been repealed.”

The Indian Oaths Act, 1873

(10 of 1873)

Section 1.—For “except Part B States” substitute “except the States of Manipur and Jammu and Kashmir”.

Section 4.—In clause (2) of the proviso, omit “in Part A States and Part C States”.

The Foreign Recruiting Act, 1874

(4 of 1874)

Long title, preamble and section 3.—For “Part A States and Part C States” substitute “India”.

Section 1.—Omit “except Part B States”.

The Indian Majority Act, 1875

(9 of 1875)

Preamble and section 3.—For “Part A States and Part C States” substitute “India”.

Section 1.—For “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 4.—In Illustrations (a) and (b), for “a domicile in a Part A State or a Part C State” substitute “and Indian domicile” and in all the Illustrations for “a Part A State or a Part C State” substitute “India”.

The Indian Law Reports Act, 1875

(18 of 1875)

Section 1.—For “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 3.—For “decided on or after the said day by any High Court for a Part A State” substitute “decided by any High Court for a Part A State or a Part B State”.

1. Subs. by Act 48 of 1952, s. 3 and the Second Schedule, for “For the definition of “India” substitute” (w.e.f. 1-8-1952).

The Transfer of Property Act, 1882

(4 of 1882)

Section 1.—In the fourth paragraph, for “Bombay, Punjab or Delhi” substitute “the said States”.

Section 3.—In the definition of “registered”, for “a Part A State or a Part C State” substitute “any State to which this Act extends”.

Section 52.—For “within the limits of Part A States and Part C States” substitute “within the limits of India excluding the State of Jammu and Kashmir.”

The Powers-of-Attorney Act, 1882

(7 of 1882)

Section 1.—For “except Part B States” substitute “except the State of Jammu and Kashmir”.

The Indian Explosives Act, 1884

(4 of 1884)

Section 1.—In sub-section (2), omit “except Part B States”.

Sections 4 and 5.—For “Part A States and Part C States” substitute “India”.

The Indian Telegraph Act, 1885

(13 of 1885)

Section 1.—Omit “except the State of Hyderabad”.

Section 3.—Omit clause (8).

Omit section 35.

The Police Act, 1888

(3 of 1888)

Section 1.—For sub-section (2), substitute:—

“(2) It extends to the whole of India except the State of Jammu and Kashmir, and to the extent to which its provisions relate to the extension of the powers and jurisdiction of members of a police force belonging to any State to railway areas outside that State, it extends also to the State of Jammu and Kashmir.”

Omit section 1A.

The Indian Merchandise Marks Act, 1889

(4 of 1889)

Throughout the Act, unless otherwise expressly provided, for “the States” substitute “India”.

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 2.—For clause (6), substitute:—

“(6) “India” means the territory of India, excluding the State of Jammu and Kashmir.”

The Charitable Endowments Act, 1890

(6 of 1890)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

The Guardians and Wards Act, 1890

(8 of 1890)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 3.—For “Part A States and Part C States”, where they first occur, substitute “any State to which this Act extends” and omit “established in Part A States and Part C States”.

Section 4.—Omit clause (7).

Omit section 5.

Section 6.—Omit “who is not an European British subject”.

Section 11.—For “a Part A State or a Part C State” substitute “any State to which this Act extends”.

Section 15.—Omit sub-sections (2) and (3).

Section 17.—Omit sub-section (4).

Section 19.—In clause (b) omit “subject to the provisions of this Act with respect to European British subjects”.

The Indian Railways Act, 1890

(9 of 1890)

Section 1.—In sub-section (2), omit “except the State of Hyderabad”.

Section 47.—In sub-section (1), for “any State Government or the Government of any Part B State” substitute “or a State Government”.

Section 59.—In sub-section (5), for “the Indian Territorial Force or of the Auxiliary Force, India” substitute “the Territorial Army or of the National Cadet Corps”.

Omit section 144.

The Bankers Books Evidence Act, 1891

(18 of 1891)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

The Partition Act, 1893

(4 of 1893)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

The Livestock Importation Act, 1898

(9 of 1898)

Section 1.—For sub-section (2) substitute:—

“(2) It extends to all Part A States, Part C States and the States of Saurashtra and Travancore-Cochin.”

The Indian Tolls (Army and Air Force) Act, 1901

(2 of 1901)

Section 1.—In sub-section (2) omit “except Part B States”.

Section 2.—(1) For clause (d), substitute:—

‘(d) the expression “the regular forces” means “the regular Army” as defined in clause (xxi) of section 3 of the Army Act, 1950 (46 of 1950), and includes the “Air Force” as defined in clause (iv) of section 4 of the Air Force Act, 1950 (45 of 1950);’.

(2) In clause (f), for “the Auxiliary Force (India) or the Indian Territorial Force” substitute “the Territorial Army or the National Cadet Corps”.

(3) In clause (g), for “Indian Regular Reserve of Officers” substitute “Regular Reserve of Officers”.

Section 3.—(1) In clause (b), for “the Auxiliary Force (India) or of the Indian Territorial Force” substitute “the Territorial Army or of the National Cadet Corps”.

(2) For clause (d) (ii), substitute:—

“(ii) the Territorial Army or the National Cadet Corps”

(3) For “a Part A State or a Part C State” substitute “India”.

The Ancient Monuments Preservation Act, 1904

(7 of 1904)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 17.—For “the territories for the time being comprised within Part A States and Part C States” substitute “the territories to which this Act extends”.

The Indian Coinage Act, 1906

(3 of 1906)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 23.—For “the States” substitute “the territories to which this Act extends”.

After section 23, insert the following, namely:—

“24. Temporary provisions with respect to certain Part B States' coins.—Notwithstanding anything in section 6 of the Part B States (Laws) Act, 1951, coins of such description as at the commencement of the said Act were in circulation as legal tender in any Part B State shall continue to be legal tender in that State to the like extent and subject to the same conditions as immediately before the commencement of the said Act for such period, not exceeding two years from such commencement, as the Central Government may, by notification in the Official Gazette, determine.”

The Explosive Substances Act, 1908

(6 of 1908)

Section 1.—In sub-section (2), omit “except Part B States” and for “wherever they may be” substitute “outside India”.

Section 4.—For “a Part A or a Part C State” and “any such State” substitute “India”.

The Indian Limitation Act, 1908

(9 of 1908)

Throughout the Act, unless otherwise expressly provided, for “the States” substitute “India”.

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 2.—(1) In clause (6), for “any Part B State” substitute “the State of Jammu and Kashmir”.

(2) For clause (9A) substitute:—

‘(9A) “India” means the territory of India excluding the State of Jammu and Kashmir.’

After section 29, insert:—

“30. *Provision for States for which the period prescribed is shorter than that prescribed by any law previously in force in a Part B State.*—Notwithstanding anything herein contained, any suit for which the period of limitation prescribed by this act is shorter than the period of limitation prescribed by any law corresponding to this Act in force in a Part B State which is repealed by the Part B States (Laws) Act, 1951, may be instituted within the period of two years next after the coming into force of this Act in that Part B State or within the period prescribed for such suit by such corresponding law, whichever period expires first.”

The Indian Ports Act, 1908

(15 of 1908)

Throughout the Act, unless otherwise expressly provided, for “the States” substitute “India”.

Section 3.—Omit clause (10).

The Indian Registration Act, 1908

(16 of 1908)

Throughout the Act, unless otherwise expressly provided, for “the States” substitute “India”.

Section 1.—For sub-section (2), substitute the following, namely:—

“(2) It extends to the whole of India except the State of Jammu and Kashmir:

Provided that the State Government may exclude any districts or tracts of country from its operation.”

Section 2.—(1) After clause (6), insert:—‘(6A) “India” means the territory of India excluding the State of Jammu and Kashmir.’

(2) Omit clause (11).

Section 33.—(1) In clause (b) of sub-section (1), for “resides in any other part of the States” substitute “resides in any part of India in which this Act is not in force”.

(2) After sub-section (1), insert the following Explanation, namely:—

‘*Explanation.*—In this sub-section, “India” means India, as defined in clause (28) of section 3 of the General Clauses Act, 1897 (10 of 1897).’

The Indian Electricity Act, 1910

(9 of 1910)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 35.—For sub-section (1), substitute:—“(1) The Central Government may, for the whole or any part of the territories to which this Act extends, and each State Government may, for the whole or any part of the State, by notification in the Official Gazette, constitute an Advisory Board.”

Section 36A.—In sub-section (2),—

(i) for “thirteen” substitute “twenty”;

(ii) for clause (b) substitute:—“(b) one member to be nominated by the Government of each of the States to which this Act extends”.

Section 37.—For “the territories for the time being comprised within Part A States and Part C States or any part of such territories” substitute “the whole or any part of the territories to which this Act extends”.

The Indian Patents and Designs Act, 1911

(2 of 1911)

Section 2.—In clause (7) —

(i) in item (b), for “Ajmer” substitute “Ajmer and Vindhya Pradesh”;

(ii) in item (c), omit “and Vindhya Pradesh”.

Omit section 2A.

After section 79, insert the following as section 80, namely:—

“80. Repeals and savings.—

(1) If immediately before the 18th day of April, 1950, there was in force in any Part B State to which this Act extends any law corresponding to this Act, that corresponding law shall be deemed to have been repealed on the date aforesaid:

Provided that the repeal shall not affect—

(a) the previous operation of any law so repealed or anything duly done or suffered thereunder, or

(b) any right, privilege, obligation or liability acquired, accrued or incurred under any law so repealed, or

(c) any penalty, forfeiture or punishment incurred in respect of any offence committed against any law so repealed, or

(d) any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid,

and any such investigation, legal proceeding or remedy may be instituted, continued or enforced, and any such penalty, forfeiture or punishment may be imposed, as if this Act had not come into force in the Part B State concerned:

Provided further that, subject to the preceding proviso, anything done or any action taken, including any patent, permit or licence granted or registration effected under any such corresponding law shall be deemed to have been done or taken under the corresponding provision of this Act as now extended to that State and shall continue to be in force accordingly, unless and until superseded by anything done or any action taken under this Act.

(2) Nothing contained in section 6 of the Part B States (Laws) Act, 1951, shall have effect in relation to this Act.”

The Indian Lunacy Act, 1912

(4 of 1912)

Throughout the Act, unless otherwise expressly provided, for “the States” substitute “India”.

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 3.—(1) After clause (4) insert (4A):—

‘(4A) “India” means the territory of India excluding the State of Jammu and Kashmir’.

(2) Omit clause (13).

Section 91.—In clause (a) of sub-section (1), omit “for a Part A State”.

The Official Trustees Act, 1913

(2 of 1913)

Section 1.—For “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 2.—(i) In clause (1) for “Part A State” substitute “Part A State or a Part B State”.

(2) In clause (2) —

(i) in item (a), for “Part A State” substitute “Part A State or a Part B State”;

(ii) in item (b), for “Ajmer” substitute “Ajmer and Vindhya Pradesh”;

(iii) after item (g), insert:—

“(h) in relation to Manipur and Tripura, the High Court of Assam”.

The Administrator General’s Act, 1913

(3 of 1913)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 2.—(1) For clause (3), substitute:—‘(3) “Government” or “the Government” means, in relation to any State, the State Government’.

(2) In clause (12) —

(i) in item (a), for “Part A State” substitute “Part A or a Part B State”;

(ii) in item (b), for “Ajmer” substitute “Ajmer and Vindhya Pradesh”;

(iii) after item (g), insert:—

“(h) in relation to Manipur and Tripura, the High Court of Assam”.

Sections 15 and 16.—For “the Indian Army Act, 1911 (8 of 1911), or the Indian Air Force Act, 1932 (14 of 1932)”, substitute “the Army and Air Force (Disposal of Private Property) Act, 1950 (40 of 1950)”.

Section 17.—(a) For “the Indian Army Act, 1911” and “the Indian Air Force Act, 1932”, substitute “the Army and Air Force (Disposal of Private Property) Act, 1950 (40 of 1950)”.

(b) for “an Indian commissioned officer” and “Indian Air Force”, substitute “a commissioned officer” and “Air Force”, respectively.

Section 38.—For “a Part A or a Part C State” substitute “any State to which this Act extends”, and for “India or in a Part B State” substitute “India or in the State of Jammu and Kashmir”.

Section 57.—For “the territories comprised within Part A States and Part C States”, substitute “the territories to which this Act extends”.

Section 59A.—Omit sub-section (2).

The Indian Companies Act, 1913

(7 of 1913)

Throughout the Act, unless otherwise expressly provided, for “the States”, substitute “India”.

Section 1.—In sub-section (3), for “except Part B States” Substitute “except the State of jammu and Kashmir”.

Section 2.—(1) After clause (7), insert:—

‘(7A) “India” means the territory of India excluding the State of Jammu and Kashmir.’

(2) Omit clause (16A).

After section 2A, insert:—

“2B. *Provisions as to companies registered in Part B States before commencement of Part B States (Laws) Act, 1951.*—Notwithstanding anything contained in this Act or in any other law for the time being in force, a company registered under any law corresponding to this Act in force in a Part B State immediately before the commencement of the Part B States (Laws) Act, 1951, shall be deemed for the purposes of this Act to be a company incorporated and registered under this Act:

Provided that the Central Government may, by notification in the Official Gazette, except any such company 148 from any of the obligations imposed on companies by this Act for such period or periods not exceeding one year in the aggregate as it may think fit.”

Section 144.—After sub-section (1), insert:—

“(2) Notwithstanding anything contained in sub-section (1) but subject to the provisions of rules made under sub-section (2A), the holder of a certificate granted under a law in force in the whole or any portion of a Part B State immediately before the commencement of the Part B States (Laws) Act, 1951, entitling him to act as an auditor of companies in that State or any portion thereof shall be entitled to be appointed to act as an auditor of companies registered anywhere in that State.

(2A) The Central Government may, by notification in the Official Gazette, make rules providing for the grant, renewal, suspension or cancellation of auditors' certificates to persons in Part B States for the purposes of sub-section (2), and prescribing conditions and restrictions for such grant, renewal, suspension or cancellation.”

Section 245.—After sub-section (1), insert:—

‘*Explanation.*—In this sub-section “India” includes the State of Jammu and Kashmir.’

The Destructive Insects and Pests Act, 1914

(2 of 1914)

Long title.—For “Part A States and Part C States”, substitute “India”.

Preamble.—For “the territories comprised within Part A States and Part C States (hereinafter in this Act referred to as the said territories)” substitute “India”.

Section 1.—Renumber section 1 as sub-section (1) of that section, and after sub-section (1) as so renumbered, insert:—

“(2) It extends to the whole of India except the State of Jammu and Kashmir.”

Section 2.—For clause (d), substitute:—

‘(d) “India” means the territory of India excluding the State of Jammu and Kashmir.’

Section 3.—In sub-section (1), for “the said territories” substitute “India”.

Section 4.—(a) For “any Part B State” substitute “the State of Jammu and Kashmir”.

(b) For “the said territories”, wherever they occur, substitute “India”.

(c) For “such Part B State” substitute “the said State”.

Section 5A.—For “from the States to a Part B State” substitute “from India to the State of Jammu and Kashmir”.

The Indian Copyright Act, 1914

(3 of 1914)

Throughout the Act, unless otherwise expressly provided, for “the States” substitute “India”.

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 2.—(a) After clause (1), insert:—

‘(1A) “India” means the territory of India excluding the State of Jammu and Kashmir.’

(b) Omit clause (3).

The Cinematograph Act, 1918

(2 of 1918)

Section 1.—In sub-section (2), omit “Hyderabad and”.

The Charitable and Religious Trusts Act, 1920

(14 of 1920)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

The Indian Red Cross Society Act, 1920

(15 of 1920)

Section 1.—For sub-section (2) substitute:—

“(2) It extends to the whole of India except the State of Jammu and Kashmir, and to the extent to which its provisions relate to any matter in respect of which Parliament has power to make laws for that State, it extends also to that State.”

The Indian Passport Act, 1920

(34 of 1920)

Section 1.—In sub-section (2), omit “excluding the State of Hyderabad”.

Omit section 6.

The Maintenance Orders Enforcement Act, 1921

(18 of 1921)

Throughout the Act, unless otherwise expressly provided, for “the States” substitute “India”.

Long title and preamble.—For “Part A States and Part C States” substitute “India”; and omit “any Part B States or”.

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 2.—(a) after the definition of “dependents” insert:—

‘ “India” means the territory of India excluding the State of Jammu and Kashmir;’;

(b) omit the definition of “States”.

Section 3.—In sub-section (2), omit “or in respect of any Part B State” and “or State”.

The Indian Mines Act, 1923

(4 of 1923)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 3.—In clause (i), for “an Act of the Legislature of a Part A State” substitute “a State Act”.

The Indian Boilers Act, 1923

(5 of 1923)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 27A.—In sub-section (2),—

(a) for “twelve” substitute “nineteen” ;

(b) in clause (b), for “of each Part A State” substitute “of each Part A State or Part B State”.

The Workmen’s Compensation Act, 1923

(8 of 1923)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 2.—In clause (i) of sub-section (1), for “Part A State” substitute “Part A State or Part B State”.

Section 15.—In sub-section (4), omit “in Part A States and Part C States”.

Section 35.—In sub-section (1),—

(a) omit “to any Part B State or”;

(b) for “such State, part or country” substitute “such part or country”;

(c) for “a Part A State or Part C State” in both the places where they occur, substitute “any State”; and

(d) omit “in any Part B State”.

The Indian Cotton Cess Act, 1923

(14 of 1923)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 2.—In clause (e), for “the Indian Factories Act, 1911” substitute “the Factories Act, 1948”.

Section 3.—In sub-sections (1) and (2), for “territories comprised within Part A States and Part C States” substitute “territories to which this Act extends”.

Section 4.—In clause (i), for “Imperial Council of Agricultural Research” substitute “Indian Council of Agricultural Research”.

The Indian Official Secrets Act, 1923

(19 of 1923)

Throughout the Act, unless otherwise expressly provided, for “the States” substitute “India”.

Section 1.—For sub-section (2) substitute:—

“(2) It extends to the whole of India and applies also to servants of the Government and to citizens of India outside India.”

Section 2.—Omit clause (9A).

The Indian Soldiers (Litigation) Act, 1925

(4 of 1925)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 2.—In clause (b), for “the Indian Army Act, 1911 (8 of 1911), or the Indian Air Force Act, 1932 (14 of 1932)” substitute “the Army Act, 1950 (46 of 1950), or the Air Force Act, 1950 (45 of 1950)”.

The Cotton Ginning and Pressing Factories Act, 1925

(12 of 1925)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 12.—For “Part A States and Part C States” substitute “the territories to which this Act extends”.

The Provident Funds Act, 1925

(19 of 1925)

Section 1.—For “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 2.—In sub-clause (i) of clause (f), for “a Part A State or a Part C State” substitute “any part of India”.

The Indian Succession Act, 1925

(39 of 1925)

Throughout the Act, unless otherwise expressly provided, for “the States” substitute “India”.

Section 2.—(a) After clause (c) insert:—

‘(cc) “India” means the territory of India excluding the State of Jammu and Kashmir;’;

(b) for clause (g) substitute:—

‘(g) “State” includes any division of India having a Court of the last resort;’.

Section 382.—For section 382 substitute:—

“382. *Effect of certificate granted or extended by Indian representative in foreign State and in certain other cases.*—Where a certificate in the form, as nearly as 153 circumstances admit, of Schedule VIII has been granted to a resident within a foreign State by the Indian representative accredited to that State or before the commencement of the Part B States (Laws) Act, 1951, to a resident within a Part B State by a District Judge of that State or where a certificate so granted has been extended in such form by the Indian representative or before the commencement of the said Act by such Judge, the certificate shall, when stamped in accordance with the provisions of the Court-fees Act, 1870, with respect to certificates under this Part have the same effect in India as a certificate granted or extended under this Part.”

The Indian Trade Unions Act, 1926

(16 of 1926)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

The Legal Practitioners (Fees) Act, 1926

(21 of 1926)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

The Indian Bar Councils Act, 1926

(38 of 1926)

Section 1.—For sub-section (2) substitute:—

“(2) It extends to the whole of India except the State of Jammu and Kashmir, and shall apply to the High Court of every Part A State and of every Part B State other than the State of Jammu and

Kashmir and also to such Judicial Commissioners' Courts in Part C States as the Central Government may, by notification in the Official Gazette, declare to be High Courts to which this Act applies.”

Section 8.—In the proviso to sub-section (4), omit “and King's Counsel shall have pre-audience over all Advocates except the Advocate-General”.

The Child Marriage Restraint Act, 1929

(19 of 1929)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

The Indian Sale of Goods Act, 1930

(3 of 1930)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

The Indian Lac Cess Act, 1930

(24 of 1930)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 3.—Omit “in a Part A State or a Part C State”.

The Indian Partnership Act, 1932

(9 of 1932)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 69.—In clause (a) of sub-section (4), for “Part A States and Part C States” substitute “the territories to which this Act extends”; and for “such States” substitute “the said territories”.

The Tea Districts Emigrant Labour Act, 1932

(22 of 1932)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 2.—(a) For clause (c) substitute:—

‘(c) “recruiting State” means any State other than Assam ;’;

(b) in clause (f), omit “or in any Part B State”; and for “any part of any Part A State or Part C State” substitute “any part of the territories to which this Act extends”.

The Children (Pledging of Labour) Act, 1933

(2 of 1933)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

The Indian Wireless Telegraphy Act, 1933

(17 of 1933)

Section 1.—In sub-section (2), omit “except the State of Hyderabad”.

The Indian Dock Labourers Act, 1934

(19 of 1934)

Section 1.—In sub-section (2), omit “except Part B States”.

The Indian Carriage by Air Act, 1934

(20 of 1934)

Section 1.—In sub-section (2), omit “except Part B States”.

Sections 2 and 3.—For “Part A States and Part C States” substitute “India”.

Second Schedule.—In paragraphs 2 and 4, for “the States” substitute “India”.

The Indian Aircraft Act, 1934

(22 of 1934)

Section 1.—In sub-section (2), omit “except the State of Hyderabad”.

The Petroleum Act, 1934

(30 of 1934)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 2.—(a) For clause (d) substitute:—

‘(d) “to transport petroleum” means to move petroleum from one place to another in the territories to which this Act extends, and includes moving from one place to another in the said territories by sea or across territory in India to which this Act does not extend;’

(b) in clause (e), for “the States” substitute “the territories to which this Act extends”;

(c) omit clause (i).

The Indian Navy (Discipline) Act, 1934

(34 of 1934)

Section 67.—For “any Part A State or Part C State” substitute “India”.

Section 70.—For “a Part A State” substitute “India”.

Section 80.—For “Part A States and Part C States” substitute “India”.

The Parsi Marriage and Divorce Act, 1936

(3 of 1936)

Section 1.—In sub-section (2), for “It extends to the whole of India except Part B States and, in respect of Parsi citizens of India, to the whole of India” substitute “It extends to the whole of India except the State of Jammu and Kashmir”.

Section 29.—In sub-sections (2) and (3), for “Part A States and Part C States” substitute “the territories to which this Act extends”.

The Payment of Wages Act, 1936

(4 of 1936)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

The Agricultural Produce (Grading and Marking) Act, 1937

(1 of 1937)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

The Arbitration (Protocol and Convention) Act, 1937

(6 of 1937)

Throughout the Act unless otherwise expressly provided, for “the States” substitute “India”.

Section 1.—In sub-section (2), omit “except Part B States”.

Section 2.—Omit ‘(1) “States” means the territories for the time being comprised within Part A States and Part C States; and (2)’.

The Manoeuvres, Field Firing and Artillery Practice Act, 1938

(5 of 1938)

Section 1.—In sub-section (2), omit “except Part B States”.

The Criminal Law Amendment Act, 1938

(20 of 1938)

Section 1.—In sub-section (2), omit “except Part B States”.

The Employers’ Liability Act, 1938

(24 of 1938)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

The Employment of Children Act, 1938

(26 of 1938)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

The Motor Vehicles Act, 1939

(4 of 1939)

Throughout the Act, unless otherwise expressly provided, for “the States” substitute “India”.

Section 1.—(a) In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”;

(b) for sub-section (3), substitute:—

“(3) Chapter VIII shall not have effect in any Part B State to which this Act extends until the Central Government, by notification in the Official Gazette, so directs, and notwithstanding the repeal by section 6 of the Part B States (Laws) Act, 1951, of any law in force in that State corresponding to the Motor Vehicles Act, 1939, the corresponding law, in so far as it requires or relates to the insurance of motor vehicles against third party risks, shall, until Chapter VIII takes effect in that State, have effect as if enacted in this Act.”

Section 2.—(a) After clause 9, insert:—

‘(9A) “India” means the territories to which this Act extends.’;

(b) omit clause (29A).

Section 9.—(a) In sub-section (2), for “in any Part B State”, substitute “in the State of Jammu and Kashmir”;

(b) in sub-section (4),—

(i) for “any Part B State or” substitute “the State of Jammu and Kashmir or any” and

(ii) for “in any State” and “in any such State” substitute “in the State”.

Section 28.—(a) In sub-section (2), for “any Part B State” substitute “the State of Jammu and Kashmir”;

(b) in sub-section (5),—

(i) for “any Part B State or” substitute “the State of Jammu and Kashmir or any”;

(ii) for “registration in such State” and “registration in any State” substitute “registration in the State”; and

(iii) for “issued in such State” substitute “issued in the State”.

Section 42.—In sub-section (3),—

(i) in clause (a), for “the Government of a Part A State” substitute “a State Government”;

(ii) in clause (h), for “any Part B State or” substitute “the State of Jammu and Kashmir or any”.

Section 133.—For “the Legislature of a Part A State” substitute “the State Legislature”.

The Sixth Schedule.—For the table, substitute the following:—

“Assam	AS
Bihar	BR
Bombay	BM, BY
Madhya Pradesh	CP, MP
Madras	MD, MS
Orissa	OR
Punjab	PN
Uttar Pradesh	UP, US
West Bengal	WB, WG
Hyderabad	HT, HY
Madhya Bharat	MB
Mysore	MY
Patiala and East Punjab States Union	PU
Rajasthan	RJ
Saurashtra	SS
Travancore-Cochin	TC
Ajmer	AJ
Bhopal	BS
Bilaspur	BL
Coorg	CG
Delhi	DL
Himachal Pradesh	HI
Kutch	KH
Manipur	MN
Tripura	TR
Vindhya Pradesh	VP
Andaman and Nicobar Islands	AN”

The Indian Naval Reserve Forces (Discipline) Act, 1939

(Governor-General's Act)

Section 1.—In sub-section (2), omit “except Part B States”.

The Standards of Weight Act, 1939

(9 of 1939)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 4.—In sub-section (3), omit “Part B State or”.

The Registration of Foreigners Act, 1939

(16 of 1939)

Section 1.—In sub-section (2), omit “except the State of Hyderabad”.

Section 2.—Omit clause (aa).

Omit section 9.

The Coal Mines Safety (Stowing) Act, 1939

(19 of 1939)

Section 1.—For “except Part B States and the States of” substitute “except the State of Jammu and Kashmir”.

Section 3.—In sub-section (3), for “in the territories for the time being comprised in Part A States and Part C States” substitute “the territories to which this Act extends”.

Section 6.—For “imported into the said territories from any foreign country or brought into the said territories from a Part B State” substitute “imported into the said territories from any place outside the said territories”.

The Trade Marks Act, 1940

(5 of 1940)

Throughout the Act, unless otherwise expressly provided, for “the States” substitute “India”.

Section 1.—For “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 2.—(a) For clause (d) substitute:—

‘(d) “High Court” means—

- (i) in relation to a Part A State or a Part B State, the High Court for that State;
- (ii) in relation to Ajmer and Vindhya Pradesh, the High Court at Allahabad;
- (iii) in relation to Bhopal, the High Court at Nagpur;
- (iv) in relation to Bilaspur, Delhi and Himachal Pradesh, the High Court of Punjab;
- (v) in relation to Coorg, the High Court at Madras;
- (vi) in relation to Kutch, the High Court at Bombay;
- (vii) in relation to Manipur and Tripura, the High Court of Assam; and
- (viii) in relation to the Andaman and Nicobar Islands, the High Court at Calcutta;

(dd) “India” means the territory of India excluding the State of Jammu and Kashmir;’

(b) omit clause (kk).

Section 10.—For “and either already on the register or already registered in any Part B State to which section 82A for the time being applies” substitute “and already on the register”.

Section 19.—Omit “under this Act or from the register of trade marks in any Part B State to which section 82A for the time being applies”.

Section 21.—Omit sub-section (2).

Section 22.—In sub-section (3), omit “or in any Part B State to which section 82A for the time being applies”.

Section 23.—Omit “or in any Part B State to which section 82A for the time being applies”.

Section 46.—Omit the Explanation after sub-section (2).

Section 57.—Omit sub-section (2).

Section 58.—In sub-section (3), omit “or in any Part B State to which section 82A for the time being applies”.

Section 68.—(a) In clauses (a) and (c) of sub-section (3), omit “a Part B State or of”;

(b) in sub-section (4), omit clause (b).

Omit section 82A.

Section 84.—In clause (11) of sub-section (2), omit “entered into with a Part B State”.

The Arbitration Act, 1940

(10 of 1940)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

The Drugs Act, 1940

(23 of 1940)

Throughout the Act, unless otherwise expressly provided, for “the States” substitute “India”.

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 3.—(1) After clause (b), insert:—

(bb) “India” means the territory of India excluding the State of Jammu and Kashmir’.

(2) Omit clause (f).

The Agricultural Produce Cess Act, 1940

(27 of 1940)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 3.—In sub-section (1), for “the territories for the time being comprised within Part A States and Part C States” substitute “the territories to which this Act extends”.

The Mines Maternity Benefit Act, 1941

(19 of 1941)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

The Railways (Local Authorities’ Taxation) Act, 1941

(25 of 1941)

Long title and preamble.—For “Part A State” substitute “State”.

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

The Coffee Market Expansion Act, 1942

(7 of 1942)

Throughout the Act, unless otherwise expressly provided, for “the States” substitute “India”.

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 3.—(a) After clause (f), insert:—

(ff) “India” means the territory of India excluding the State of Jammu and Kashmir;’;

(b) omit clause (11).

Section 20.—For “to a Part B State” substitute “to the State of Jammu and Kashmir”.

The Weekly Holidays Act, 1942

(18 of 1942)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

The Industrial Statistics Act, 1942

(19 of 1942)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

The Reciprocity Act, 1943

(9 of 1943)

Throughout the Act, unless otherwise expressly provided, for “the States” substitute “India”.

Long title and preamble.—Omit “certain parts of”.

Section 1.—In sub-section (2), omit “except Part B States”.

Section 2.—Omit clause (c).

The Indian Coconut Committee Act, 1944

(10 of 1944)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 3.—For “the States” where that expression first occurs, substitute “the territories to which this Act extends”; and for that expression where it next occurs, substitute “the said territories”.

The Indian Oilseeds Committee Act, 1946

(9 of 1946)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

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1. Entries relating to Act 17 of 1946 omitted by Act 36 of 1957, s. 3 and the Second Schedule (w.e.f. 17-9-1957).

The Industrial Employment (Standing Orders) Act, 1946

(20 of 1946)

Section 1.—For “except Part B States”, substitute “except the State of Jammu and Kashmir”.

The Mica Mines Labour Welfare Fund Act, 1946

(22 of 1946)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 2.—In sub-section (1), for “Part A States and Part C States” substitute “the territories to which this Act extends”.

Section 4.—In sub-section (1), for “two Advisory Committees, one for the State of Madras and one for the State of Bihar” substitute “as many Advisory Committees as it thinks fit but not exceeding one for each State”.

The Delhi Special Police Establishment Act, 1946

(25 of 1946)

Long title and preamble.—Omit “in the States”.

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 5.—For “Part A States and Part C States” substitute “India”.

Section 6.—(a) For “Part A States and Part C States” substitute “India”.

(b) Insert the following Explanation at the end:—

‘*Explanation.*—In sections 5 and 6 the word “India” means the territory of India excluding the State of Jammu and Kashmir.’

The Foreigners Act, 1946

(31 of 1946)

Section 1.—In sub-section (2), omit “except the State of Hyderabad”.

Section 2.—Omit clause (aa).

The Prevention of Corruption Act, 1947

(2 of 1947)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 6.—For “a Part A State” substitute “a State”.

The Armed Forces (Emergency Duties) Act, 1947

(15 of 1947)

Section 2.—(a) In sub-section (1), for “in a Part A State or a Part C State or, if so requested by the Government of a Part B State, any specified service in that State” substitute “in a State”;

(b) in sub-section (2), for “the Indian Army Act, 1911, or the Indian Air Force Act, 1932” substitute “the Army Act, 1950, or the Air Force Act, 1950”.

The Trading with the Enemy (Continuance of Emergency Provisions) Act, 1947

(16 of 1947)

Section 1.—In sub-section (2), omit “except Part B States”.

The Rubber (Production and Marketing) Act, 1947

(24 of 1947)

Throughout the Act, unless otherwise expressly provided, for “the States” substitute “India”.

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 3.—(a) After clause (d) insert:—

‘(dd) “India” means the territory of India excluding the State of Jammu and Kashmir,’

(b) omit clause (k).

The Antiquities (Export Control) Act, 1947

(31 of 1947)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 2.—In clause (b), for “the territories comprised in Part A States and Part C States” substitute “the territories to which this Act extends”.

The Coal Mines Labour Welfare Fund Act, 1947

(32 of 1947)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 3.—In sub-section (1), for “Part A States and Part C States” substitute “the territories to which this Act extends”.

The Dock Workers (Regulation of Employment) Act, 1948

(9 of 1948)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

The Minimum Wages Act, 1948

(11 of 1948)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

The Industrial Finance Corporation Act, 1948

(15 of 1948)

Section 1.—For “except the States of Hyderabad, Jammu and Kashmir, Mysore and Travancore-Chocin” substitute “except the State of Jammu and Kashmir”.

The Atomic Energy Act, 1948

(29 of 1948)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

The National Cadet Corps Act, 1948

(31 of 1948)

Section 1.—In sub-section (2), omit “except the State of Hyderabad”.

The Industrial Disputes (Banking and Insurance Companies) Act, 1949

(54 of 1949)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

The Explosives (Temporary Provisions) Act, 1949

(55 of 1949)

Section 1.—In sub-section (2), omit “except the State of Hyderabad”.

The Central Reserve Police Force Act, 1949

(66 of 1949)

Section 1.—In sub-section (2), omit “except the State of Hyderabad”.

ORDINANCES

The Criminal Law Amendment Ordinance, 1944

(38 of 1944)

Section 1.—For sub-section (2) substitute:—

“(2) It extends to the whole of India except the State of Jammu and Kashmir, and applies also to citizens of India outside India”.

The Currency Ordinance, 1940

(4 of 1940)

Section 1.—In sub-section (2), for “except Part B States” substitute “except the State of Jammu and Kashmir”.

Section 2.—For “the territories for the time being comprised within Part A States and Part C States” substitute “the territories to which this Ordinance extends”.

After section 2, insert the following, namely:—

“2A. Temporary provisions with respect to Hyderabad one rupee notes.—Notwithstanding anything contained in section 6 of the Part B States (Laws) Act, 1951, notes of the denominational value of one rupee which at the commencement of the said Act were in circulation as legal tender in the State of Hyderabad shall continue to be legal tender in that State to the like extent and subject to the same conditions, as immediately before the commencement of the said Act and for such period, not exceeding two years, from such commencement, as the Central Government may, by notification in the Official Gazette, determine.”

The Armed Forces (Special Powers) Ordinance, 1942

(41 of 1942)

Section 1.—In sub-section (2), omit “except Part B States”.

The International Monetary Fund and Bank Ordinance, 1945

(47 of 1945)

Section 1.—In sub-section (2), omit “except Part B States”.

Section 5.—For “Part A States and Part C States” substitute “India”.

The Criminal Law Amendment Ordinance, 1946

(6 of 1946)

Section 1.—For sub-section (2) substitute:—

“(2) It extends to the whole of India except the State of Jammu and Kashmir, and applies also to citizens of India outside India.”.